



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK 'SMC' BENCH, CUTTACK**

BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER

ITA No.101/CTK/2022

Assessment Year : 2017-18

Rajeev Paul, At-Joda, Dist: Keonjhar	Vs.	DCIT, CPC, Bangalore.
PAN/GIR No.APDPP 0151 M		
(Appellant)	..	(Respondent)

Assessee by : Shri J.M.Patnaik,
Revenue by : Shri S.C.Mohanty, Sr DR

Date of Hearing : 20/04/2023
Date of Pronouncement : 20/04/2023

ORDER

This is an appeal filed by the assessee against the order of the Id CIT(A),NFAC, Delhi, dated 2.12.2021 in Appeal No.ITBA/NFAC/S/250/2021-22/1037442609(1) for the assessment year 2017-18

2. Shri J.M.Patnaik, Id AR appeared for the assessee and Shri S.C.Mohanty, Id Sr DR appeared for the revenue.

3. At the time of hearing, Id AR submitted that he did not wish to press this appeal as he proposes to file an application under section 154 of the Act. As the Id AR has submitted that the assessee desires to withdraw the

appeal, the appeal is permitted to be withdrawn and is dismissed as not pressed.

4. In the result, appeal of the assessee stands dismissed as withdrawn.

Order dictated and pronounced in the open court on 20/04/2023.

Sd/-
(George Mathan)
JUDICIAL MEMBER

Cuttack; Dated 20/04/2023
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Rajeev Paul, At-Joda, Dist:
Keonjhar
2. The Respondent: Rajeev Paul, At-Joda, Dist:
Keonjhar
3. The CIT(A)-, NFAC, Delhi
4. Pr.CIT-, Cuttack
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack